### STATEMENT BY MINISTER

Recent abduction of The Vice Chan cellor of Kashmir University and the General Manager H. M. T. Factory, Srinagar

145

VICE-CHAIRMAN THE MATI JAYANTHI NATARAJAN): Now, we shall take up the Commissions of Inquiry (Amendment) Bill, 1990.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh); There are some amendments to be moved.

THE VICE-CHAIRPAAN (SHRI-MATI JAYANTHI NATARAJAN): There are other Members. Let them come. Amendments can be moved later. Yes. Mr. JMiniste'r.

SHRI S S. AHLUWALIA (Bihar): What about the statement?

THE VICE-CHAIR|MAN (SHRI-MATI JAYANTHI NATARAJAN): It will be made after the Bills have been passed.

SHRI S. S AHLUWALIA: No, no. We will not agree... (Interruptions)... ... '(Interruptions)...

SHRI JAGESH DESAI (Maharashtra): No, no. We cannot agree- to this ... (Interruptions).,.

THE LEADER OF THE OPPOSI-TION (SHRI P. SHIV SHANKER): Madam, the Leader of the House had made it absolutely clear that immediately after the Special Mention, the statement of the Home Minister will be taken up. We will certainly pass the Bills and we will not stop them. But let Us follow the procedure. In fact, he raised the issue of procedure and it was said immediately after the Special Mentions, the Home Minister would make the statement.

VICE-CHAIBjMAN (SHRI THE MATI JAYANTHI NATARAJAN): Quite right. The only thing is that sufficient copies have to be made available to the Members... (Inter ruptions)...

SOME HON. MEMBERS: We do not want copies.. (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): If you are not insisting on copies, then we will take it up... (*Interruptions*)...

SHRI SANTOSH BAGRODIA (Rajasthan): I am very sorry, Madam, that you are not listening to us and you are listening to that side only. You are not procedure following the (Interruptions)...

SHRI M. M. JACOB (Kerala); You see this was agreed to earlier... (Interruptions)...

VICE-CHAIRMAN (SHRI-THE MATI JAYANTHI NATARAJAN): I cannot hear you. What is it?... ... (Interruptions)...

SHRI M. M. JACOB: If copies are not ready, we do not insist on copies provided we are given the Tight to seek clarifications. This was made very clear from this side and Mr. Gurupadaswamy had accepted this. It is on the basis of that that we are requesting you to take up this now.

THE VICE-CHAIR)MAN (SHRI-MATI JAYANTHI NATARAJAN): All right. Yes, Mr. Mufti Mohammad Sayeed.

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Madam, I rise to inform the House of grave incidents that have taken place in Srinagar on 6th April, 1990.

[Shri Mufti Mohammad Sayeed]

The facts of the incidents of abduction, as ascertained from the State Government, are as (follows:

On 6th April at about 0940 hrs, Shri H. L. Khera was proceeding to H. M. T. Factory at Zainakote, accompanied by a P. S. O. Constable of, C. I. S: F. and his driver. When the car reached Qamarwari Chowk, it had to stop because of traffic congestion whereupon 4-5 unidentified persons forced their entry into the vehicle and drove away. Subsequently, the driver and the CISF Constable were released, who reported the matter to the police.

The abduction of Shri Mushirul Haq Vice-Chancellor and his Private Secretary, Shri Abdul Gani took place at about 1320 hrs on the 6th April, 1990, when they left the University campus in a vehicle. It has been reported that as soon as they reached the main State gate of the Uni Versity, 4-5 unidentified persons got into the vehicle of the Vice-Chancellor and drove it some distance away, from where they were transported in an unnumbered van.

Immediately on receipt of the information about the incidents, action was taken to block all exit and entry points of Srinagar City. Efforts to locate them are continuing.

Some local newspapers informed Police Control Room that the Students' Liberation Front has claimed responsibility for these abductions and has demanded release of three detained terrorists by 3. 00 p. m. on 9th April, 1990 in exchange for three hostages. The three terrorists named in this connection; are-Nisar Ahmed Jogi, Fiaz Ahmed Wani and Ghulam Nabi Butt.

Madam, it is with great sorrow that I inform the House that Shri H. L. Khera, General Manager, H. M. T. has been muredered by his abductors. His dead body was found around 2.15 p. m. today in Batamaloo area of Srinagar. Hon'ble Members will join me in conveying our condolences and heartfelt sympathies to

the bereaved family and to condemn this despicable and cowardly act. I assure the House that every effort will be made to bring the criminals to book.

The manner in which the crime has been committed following the statement made by Amanullah Khan in New York vesterday reveals a sinister design. As is well-known Amanullah Khan has been allowed to carry on his nefarious activities tfrom his sanctuary in Pakistan for quite sometime. His statement in New York yesterday and the crime committed today show that the misguided secessionist elements in the Valley are acting under instructions received from across the border. This incident coupled with all that Pakistan agencies have been doing in training and arming militants establish the fact that they are actively sponsoring terrorism in adjoining areas of pur country.

The State administration is taking all steps for tracing Shri Mushirul Haq. Vice-Chancellor, and his personal secretary, for which intensive combing operations and searches have been continuing.

SHRI MAKHAN LAL FOTEDAR: It is indeed with a heavy heart that I rise to seek some clarifications about kidnapping or abduction of 'five Indian citizens by Pakistani terrorists in Kashmir. The" House as also the country is aware that this Government started with political abductions kidnappings. or kidnapping has now become the order df the day. It was only within seven days from the date this Government took over that the first kidnapping of such a magnitude took) place in Kashmir. If I remember correctly, the Prime Minister considered it necessary not only to send the NSG personnel and commandos to Kashmir but also the Foreign Minister and the Energy Minister.

It was a sad day for the country when the Prime Minister of India released five Pakistani terrorists in exchange of one person and this has set a very very wrong precedent for Statement

150

the country. That day was unfortunate Sor the country though it might have been fortunate fo? the Prime Minister. I would have liked the Prime Minister himself to be present in the House and I could have asked him how irresponsibly, how callously he is toying or playing with the future of this great country. Kashmir is On fire. The hon. Home Minister knows, as all of us know, that only one week ago one important leader of Kashmir, Mr. Mir Mustafa, was hanged. He happened to be; our common "friend, my friend as also the Home Minister's friend. He was an Indian who fought against Pakistan in 1965, who led the Indian Army to catch hold of the infiltrators at that time. It was that very Mir Mustafa who negotiated for the release of the Home Minister's daughter. I am told that the same Mir Mustafa was engaged by one of the Central Ministers to negotiate with the terrorists and in the bargain Mir Mustafa was abducted, kidnapped and killed at the same place. called Batamaloo about which the Home Minister has said just now. Perhaps the Home Minister is aware and we may remind him that even in 1985 Batamaloo had become very notorious for having become the haven of the infiltrators at that time. Mir Mustafa was murdered, kidnapped, killed and assassinated there. This time Mr. Khera has also been kidnapped and his body has also been left over there. I would like to know from the Home Minister what specific and effective steps have been taken by the Government so far to catch hold of the infiltrators. Have they started combing operations in Batamaloo area? Has anybody been arrested? Has any search been conducted in that area? It is very unfortunate that we get information not from this Government, not even from the Pakistani Government but from a person sitting in New York that\these people have been execut-ed. It Is a matter of shame for this Government to come at 5. 30 in the evening to say that this gentleman has been executed while Amanullah

Khan said last night at 1. 00 A. M. that they have been executed. It is not the question of only one Mr. Khera. It is the question of the majesty of the sovereign polity of India in Kashmir. India is disintegrating in Kashmir and the Prime Minister is silent on this issue. I am not accusing the Home Minister because sometimes he ig being divested of his powers and sometimes Mr. George Fernandes is vested with the powers. J am not concerned with it. I am only accusing the Prime Minister' because the policy emanates from the Prime Minister. What I am saying is that it is not the question of only one Mr. Khera. Mr. Khera represents, he symoblises, not only the HMT and BHEL. He symbolises the entire public sector and the entire working class in the country.

The working class has been attack-ed by the terrorists. And it is not the question of one Vice-Chancellor. I am told that today in the Jamia Milia, the entire student teachers community is on strike, and they are demanding the release of the Vice-Chancellor who was working in Kashmir. It is a question that no outsider from other parts of India, whether a Hindu or a Muslim, can salfely perform his duties in the Valley of Kashmir. The Valley of Kashmir is not more than 30 X 80 Kms. It is said that this: Government cannot manage the affairs in the Valley. Let me say that this Government headed by Mr. Vishwanath has brought this great country to the verge o disaster. Mr. Vishwanath, as Prime Minister, is feeding! a psychology of surrender in this country. In this context, I would like to know from the Home Minister about the position and the steps taken for the release of the Vice-Chan-cellor who has been kidnapped. I am told. I do not know whether it is correct—that perhaps he has also been killed and his body may ba found in that vicinity. The Home Minister has said just now that

[Shri Makhan Lai Fotedar] cunfew was not clamped there. From. the public place, somebody has been picked up and kepi; in a car. Had any security been provided by this Government? To what extent security has been provided in this case? 1 am warning this Government., I know they cannot govern. I know they have no experience to govern, they have no will to govern. Good judgment always comes out of experience. And experience always comes out of bad judgment. This Government is i not in a position to give any judgment, any decision, any policy, good or bad, right or wrong. The way the things are happening in country, specially in Kashmir Punjab, I have a hunch that, perhaps, they are taking this country towards disintegration. On this issue, Madam, I would like to seek the resignation I of the Prime Minister who has failed to govern this country. Thank you.

SHRI E. BALANANDAN (Kerala) j Madam, we are shocked to hear the statement from the Home Minister that Mr\_ H. M. Khera has been killed by the terrorists in Kashmir, and also the whereabouts of the Vice-Chancellor, Shri Mushirul Haq, are not yet known. His safety is also in danger.

However, Madam, I heard the speech of my friend ifrom the ether side about the Kashmir situation. Has this Kashmir situation been created all of a sudden by this Government after they came to power? No. For the last many years, the policies pursued by the Congress (I) Party and the adjustments they have made with the...

#### (Interruptions)

SHRI M. A. BABY (Kerala): We were peacefully listening to him. Why don't you listen to us?

#### (Interruptions)

SHRI E. BALANANDAN; I may express my view. You may not agree. You must listen to me. Still you want to politicise the issue now? You

have to see the question... (Interruptions)

SHRI S. S. AHLUWALIA: This is bujtcher Government.

SHR1 E. BALANANDAN; You must be prepared to listen to others also.

SHRI P. K. GUNJACHEN (Kerala): The country knows how many people your Government butchered.

SHRI E. BALANANDAN: Therefore the question *is...* (*Interruptions*) The situation today is worsening in Kashmir. We are all concerned about it. Every Indian ought to be concerned about it. But by placing the questions in a historical view, we will find that the situation is created by those people who were in power during the last so many years.

Now, Madam, i do not want to~ trace the whole thing. But this Gov ernment should take steps to that the lives of the citizens are pro tected. And, at the same time, this should not be made a political issue and it should not be that the Prime Minister should come etc etc. This is not an issue to be taken like that. So many incidents like that happen. The question of the unity of the country is at stake and we had created a national feeling for the unity of the country during our struggle. But that has been lost because of the National Conference losing the political hold over the Muslim community because of their joining hands with the Congress Party. This is the result in Kashmir. (Interruptions) You must find out the reason for all this. I do not for a moment condone the lapses on the part of this Government in not giving protection to the citizens of the country, especially in Kashmir valley. Therefore, every one of us is pained to hear the news of kidnapping and killing of a citizen of India, because a man from HMT has been killed. Therefore, I must ask the Home Minister to tell us what are the steps he has taken

immediately on hearing the news of kidnapping this important person by the terrorists. I must get an explanation from the Home Minister. He must also tell us what are the minimum steps that he did take to protect the life of th« Vice-Chancellor who is said to be alive. Ali possible steps to this end should be taken and this House should be given an assurance that the Government is actively engaged in protecting the life of citizens of the country. We must also take all possible steps to see that any move from across our borders which threatens the unity of the country is thwarted. The need of the hour is that politically we must unite at this critical juncture in order to see that the unity of India is protected. Each and every political party in India should come forward in this direction and see that Kashmir remains a part of India and these terrorists are isolated. I request the opposition party also to consider this point seriously. At the same time, the Home Minister should also explain what steps he is taking to protect the lives of citizens.

श्रीमती बीणा वर्मा (मध्य प्रदेश): माननीय उपसभाष्यक्ष महोदया, यह जो काश्मीर में घटना घटी है, यह पहली नहीं तीसरी है। जब पहली घटना घटी थी तब उस समय एक संदेह उठा, था कि यह क्यों घटी? जो पांच ग्रातंकवादी छोडे गए, वह क्यों छोड़े गए? सवाल यह है कि वह क्यों छोड़े गए, एक देश की बेटी को छुड़ाने के लिए? तो ग्रीर देश की बेटियों को छुड़ाने के लिए कितने ब्रातंकवादी धौर छोड़े जाएंगे, यह भी एक प्रश्न है? लेकिन जब दूनरी घटना घटी, जब मीर मुस्तफ़ा को किडनैप किया गया, उस का अपहरण किया गया और जब मांग उठी कि कुछ आतंकवादियों को छोड़ा जाय, तब नहीं छोडा गया? तब उसकी हत्या कर दी गयी। श्रव यह तीसरी घटना है कि जब दो हत्याएं हुई हैं। एक के लिए तो मंत्रीजी ने कबुल किया है, दूसरी के लिए नहीं। लेकिन ग्रागे सवाल यह है कि ग्रव उन ग्रातंकवादियों से सरकार की कोई बातचीत या डायलॉग हम्रा है? ग्रव श्रागे क्या होगा देश की एकता और अखण्डता के लिए? जब तक यह एश्योरेंस न हो जाय तब तक के लिए सरकार उन से बातचीत करेगी, नहीं करेगी, क्या करेगी, कुछ पता नहीं लग रहा है। इस तरह से तीन घटनाएं हो चुकी हैं और होम मिनिस्टर भी चुप हैं ग्रौर इस देश का प्रधान मंत्री भी चुप है।

एक माननीय सदस्य : बहरे हैं।

श्रीमती बीगा वर्माः पता नहीं। मंह पर ताले लगे हैं तो मैं यही पूछना चाहंगी कि कब तक चुप रहेंगे, यह खामोशी कब ट्टेगी?

SHRI DIPEN GHOSH (West Bengal): Madam Vice-Chairman, I rise, more with anguish than anger, to seek clarifications and, while seeking clarifications, to put across certain issues to the hon. Home Minister which need the immediate attention of the Government.

It is not the time to talk about the failures or lapses and the reasons for these failures or lapses on this side or on that side. It is time for all the parties, at the national level, to put their heads together, to address themselves and to find ways and means to protect the unity and integrity of the country, because what is at stake today is not only the lives of certain persons but the very unity and integrity of the country is at stake.

It is really painful and most unfortunate that the Government could not take effective steps to find the whereabouts of certain abducted persons within a very small area. I do not know the exact size. Mr. Fotedar has said that it is 60 x 30 kms. or so. But the question is, the latest development in Kashmir underlines the necessity of eschewing the differences

[Shri Dipen Ghosh]

among the political parties, particularly, the parties operating at the national level, and making a joint effort to defend the unity and integrity of the country.

Madam, particularly, I want to bring to the kind notice of the Home Minister, through you, that after the abduction of Mr. L. M. Khera, General Manager of the HMT. factory at Srinagar, the workers and other employees of the factory have been very much scared. This will be more so when they hear the news of the death of Mr. Khera, which hag been made public. Most of them have already fled. The disquieting feature is' that these workers and other employees... (Timebelll rings) who had fo flefe for protection are being asked by the H. M. T. management to go back and resume their duties. I do not know what will be their reaction when the news of the death of Mr. Khera reaches them. They cannot go back and join. This is the practical difficulty. You cannot tell them 'You overcome the fear and go back and join'. That situation does not obtain there. If they do not join, despite the management having asked them to resume their duties, they will be penalised, or, they will stand to lose their wages. This morning, some people of the Srinagar H. M. T. factory came to me. I have also talked to the hon. Minister of Railways, who is looking after, or, co-ordinating, the Kashmir affairs; Mr. George Fernandes. One of our Members is representing our party on the advisory committee. So, I would like to know through you, Madam, what steps the Government proposes to take to arrange adquate protection of the workers not only of HMT but other Central Government offices, Central Government undertakings. All of them are under attack and they are scared, they are fleeing. I would request the Union Government to pass necessary orders to the respective management of these organisations not to insist on those workers to join the duty. Instead of that, some other methods have

be found out so that they can report for duty to other units outside of the Valley and they are allowed to draw, their salaries, wages, etc.

try Minister

डा० ग्रवरार ग्रहमद खान (राजस्थान): मैडम, यह जनतादल सरकार का नैतिक ग्रधिकार तो किसी भी ग्रातंकवादी को छोड़ने श्रीर न छोड़ने का उसी दिन समाप्त हो गवा था, जिस दिन बहिन "रूबिया" को छुड़ाने के लिए 4-**5** श्रातंकवादियों को छोड़ना पड़ा। पहले भी किडनेपिंग हुम्रा है, हाइजेकिंग हुम्रा है, लेकिन उनको छुडाने के लिए हमारे कमाण्डो की और ग्रन्य एजेसियों की मदद ली गई। लेकिन वह बड़ा दुखद दिन था, जिस दिन पांच ग्रातंकवादियों को छोडा गया।

मेडम, सझे बड़ा दूख होता है कि हमारी सरकार के पास कागज की कमी या विचारों की कमी हरेक बात को स्टेटमेंट देने में घुषाना चाहती है या बिल्कुल बृद्धि का दिवाला निकल गया है। यह जो स्टेटमेट इन्होंने दिया, इसमे इन्होंने लिखा कि 6 ग्रप्रैल, 1990 को लगभग 09.40 बजे श्री एल. एम. खेडा का केन्द्रीय श्रीद्योगिक सुरक्षा बल से उनका किडनेपिंग किया गया ग्रीर उसके बाद उसी दिन 13.20 वजे अल्पिति महोदय का किडनेपिंग हुआ। तो 09.40 पर जब खेडा का किडनेपिंग हुआ, उनके साथ उनका ड्राइवर और जो कांस्टेबल था. उनको साथ ले गए थीर ब्रातंकवादियों ने उनको छोड़ा, लेकिन इस वक्तव्यं में यह नहीं बता सकते थे कि उनको कितने समय बाद छोड़ा, कहां छोड़ा, किस ग्रवस्था में छोड़ा ग्रीर उन्होंने कितने बजे पुलिस आगाह किया? जब उन्होंने पुलिस को श्रागाह किया, उसी दिन जबकि 13.20 पर कुलपति का भुस्य द्वार से अपहरण हो रहा है, तो क्या 4 घंटे तक कोई पुलिस व्यवस्था, कोई नाकेबंदी, किसी प्रकार की कार्यवाही नहीं हुई?

मै युनिवर्सिटी के शंदर प्रोफेसर रहा हुं। विश्वविद्यालय का मुख्य द्वार, 'जहां' किसी प्रकार का छातंकवाद न हो, वहां

भी कम से कम दो कांस्टेबल या किसी न किसी प्रकार की कोई फोर्स रहती है, लेकिन जो कश्मीर जल रहा हो, जहां ग्राग लगी हो, वहां के उस विश्वविद्यालय के मध्य द्वार, पर क्या 4 कमाण्डो या 2 सिपाही भी नहीं थे जो यह सूचना दे सकें?

इसके ग्रंलावा इन्होंने यह वहां पर हर तरह की नाकेबदी की गई। जब नाकेबंदी की गई तो उसी दिन 4 घंटे के फासले से दूसरा किडनेपिंग कैसे हुआ ? वह नाकेबंदो के बीच से निकलकर किस तरह से चले गए? यह कहा गया कि हर संभव उपाय उनको ढुंढने के लिए किए जा रहे हैं। 4 दिन के ग्रंदर, हर संभव से उनका मतलब क्या है? क्या उपाय किए गए और इन उपायों का क्या परिणाम है कि एक शव मिल चका है सीर दो का शव तलाश किया जा रहा है? यह बताए किस तरह से संभव प्रयास किए, यह मैं जानना चाहता है।

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Madam Vice-Chairman, it is an occasion which is really sad. Whatever has been said in the House and the statement made by the hon. Minister leave many things to be asked. Firstly the statement betrays an understanding of the fact that Kashmir is a political problem and that it has to be tackled politically. On the other hand, efforts have been made to throw the blame at the door of one or the other. This is not the time to do that. Secondly, the statement does not show that in the combing which had been conducted what area did it encompass. How many people have been arrested in the course of combing operations? According to news, hundreds of people haVe been arrested. And according to the fats which have been divulged, for a period of five days Ictontinuously, curfew has been kept and all entry and exit points have been plugged. Notwithstanding that, the incident has taken place. The question is that the Government should political

solution to the Kashmir problem. By merely sending a Governor who is iwoHfor hiis? administrative capabilities or strong methods, you cannot solve the Kashmir problem. That he has tried and he will continue to try it. You must approach the problem in a manner that it can be resolved.

by Minister.

In this connection, you must realise that in Kashmir, it is not a problem of a few persons. This thing is not noticed in the statement o<sup>1</sup> the hon. Minister. It is a mass movement; only a few persons are not involved. There is deprivation. There is nothing available in Kashmir Neither medicines, nor vegetables, nor meat, nor sugar is available and the people are suffering. Under the circumstances, how can you have the people with you? And unless you have the people with you, you cannot tackle the problem. In your effort to get rid of the problem, you are also enraging the people. You are throwing the baby with the bath water. Please, for God's sake, approach this problem carefully. For that purpose, you enter into a political consideration' of the matter. What has led to this situation is the continuous erosion of the autonomy of Kashmir which was promised to them. Thereafter, from time to time, people have got alienated. You talk to the people, give them back what they have lost. That way, it is hoped you may be able to salvage the situation. The matter is going out of our hands because of our internal bickerings. Kashmir is divided into two parts on earth and Kashmir has difficulties because one-third of its population—40 lakh people—are on the other sida and 70 lakh people are on this side. Nobody notes this.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); Kindly seek clarifications.

SHRI SHABBIR AHMAD SALARIA: I am seeking a clarification whether the hon. Minister has taken note of the situation. What is the ^. umber of persons who have been 'arrested? What is this combing ope[Shri Shabbir Ahmad Salaria]

ration? What horror has been done on the people in the name of combing operations? Nobody endorses such an act, but while you are doing all this, you are also alienating the people by denying them even the basic liberty, even the right to eat, even the right to move about.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude.

SHRI SHABBIR AHMAD' SALARIA: Therefore, under the circumstances I say, in view of what has been said by the hon. Minister, there has been no stress on this aspect of the matter that we have not to lose the people. In order to get rid of the problem, we are losing the people. Once we have lost the people, we will lose Kashmir. Therefore, that should not happen. We should keep the people with us and tackle the problem. On the other hand, the statement says, that we have plugged this or that, we have kept the curfew for a period of five days. We have given all possible hardship and deprivation to the people. That will not improve the matter.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, yesterday it was Ahmedabad, today it is Kashmir, to^morrow I do not know what. Today we are again discussing Kashmir and we are discussing Punjab also later. It is a sad reflection on the method of governance. I cannot call it a govern' ment, I cannot call it a coalition, I do not know what to call it.

CHOWDHRY HARI SINGH (Uttar Pradesh). They are not running a government; they are running a morcha.

6. 00 P. M.

SHRI VISHVJIT P. SINGH: I agree, they are not running the Government. They are running away. They are tfttining away from the problems of

this country, they are running away from the people of this country, they are running away from the responsi bility which has been reposed in them by the people of this country—or, has it been reposed? No, it is not. It has been abducted by them in spite of the wishes of the people. With a minority vote, with a minority re presentation through... (Interrup tions)

i

AN HONOURABLE MEMBER: Don't politicize it.

SHRI VISHVJIT P. SINGH; No, I am not politicizing. If anybody is politicizing this matter, it is your ally, the ally of the National Front which has been going on asking for removal of article 370. If anybody is politicizing this issue, it is that party which is raising slogans all the country against community-which I will not name. If anybody is politicizing this issue, it is those political leaders who have come to a nefarious understanding to be together in this House and to be separate from each other outside. And those are the people who are taking political advantage of it. ... (Interruptions)...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh); It is to keep you out that they were elected by the people of this country... (Interruptions)...

SHRI VISHVJIT P. SINGH: Madam, this statement makes it clear that it was known as to who the kidnappers were. The kidnappers had already attempted and approached the Government. The place is known, the place where it took place. As Mr. Salaria has said and as Dipen Da has said, the area was curfewbound, there was a combing operation on and the whole area was cut off- In fact, Madam, I would like to share with this House what has been reported in all the papers: Negotiations were on yesterday... (Time-bell *rings*) ... 1 am just concluding. I am talking about yesterday; let us come to yesterday because the killings took

vesterday, last night. The negotiations were on and in those negotiations the terrorists had brought their demand down. From asking for the release of three, they had come down to the release of one. If I am not wrong, last time there was one person involved and we released five. This time there were a number of people involved and they were asking for the release of one. The ratio was reverse, the arithmetic was in reverse. And, Madam, what did we do? We sat quiet while we saw them being killed. That is what I am ashamed of today... (Interruptions)...

Statement

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please seek your clarifications.

SHRI VISHVJIT P. SINGH; I am seeking my clarifications.. Madam, in the combing operation the so-called terrorists were arrested. I may inform this) House, it was not the terrorists who were arrested. I have said so before: Imposition of your draconian rule is on the people. You are arresting the people and you are allowing the terrorists to roam freely. This is the result of your policies, Mr. Home Minister. When you oppress the people and when you allow the terrorists to go free, this is the result... (Interruptions)...

DR. NARREDDY THULASI REDDY Pradesh) (Andhra Seek' your clarifications... (Interruptions)

SHRI VISHVJIT P. SINGH: I am seeking my clarifications, Mr. Telugu Desam! I now seek rny clarifications. ... (Interruptions)... And the clarification I seek from the hon. Minister is that these incidents, I know, are not going to stop. As you have said, the hand of Pakistan is behind this. The Pakistani Prime Minister has even given a fund of Rs. 10 crores for this purpose.

SHRI VIREN J. SHAH (Maharashtra): He is giving clarifications.

"SHRI VISHVJIT P. SINGH; No, no, no no I am not giving clarifications. Mr. BJP, I am not giving clarifications: I a<sub>m</sub> asking for clarifications.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): conclude now. You don't have to respond Please that.. conclude now. (Interruptions)

by Minister

SHRI DIPEN GHOSH; He has got connecptions with the abductors. Therefore he knows that. (*Interruptions*)

SHRI VISHVJIT P. SINGH; No, no, no, not at all.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now. There is no time.

SHRI VISHVJIT P. SINGH: Madam, I would like to know from the hon. Home Minister that when in future such incidents take place because this is already over, this chapter is closed... (Interruptions) No, no, no. I am quite sure that he would have suffered the same fate. These people will tell us after the body is recovered. Let us pray that he is all right. But I have no faith in the competence of this Government that it will be able to save him.

I would like to know from the hon. Home Minister that in case of such incidents in future what your specific plan of action is, t<sub>0</sub> what extent you are willing to go. you make noises that you are going to take action against Pakistan. What action are you planning? You keep making noises that you are going to take action pagainst the terrorists. What i action are you going to take? You I were in contact with the terrorists through negotiations yesterday. I would like to know if you have picked up people with whom you were negotiating, if you have arrested them.

I would like to have specific answers to these questions from the hon. | Home Minister....

Thank you, Madam.

श्री जगदीश प्रसाद माथ्र (उत्तर प्रदेश) : महोदया, बड़े दुःख के साथ मैं कुछ सवालात करने के लिए खड़ा हुआ हं। में श्री फोतेदार साहब की तरह ते कोई गैर वाजिब बात तो नहीं करना कि प्राइम मिनिस्टर को रिजाइन करना चाहिए। वे क्या करें। उनके पास कोई चारा नहीं है। जो गलतो दन्होंने की है वह ग्राज की सरकार को भूगतनो पड़ रही है। नम्बर एक बात तो मैं यह पूछना चाहता हूं कि श्रो खेड़ा जिनकी हत्या कर दी गई है, स्टेटमेंट मे कहा गया है कि उनके साथ एक सनाही था। क्या वह एक सिपाही काफी मीना गया था, इससे ज्यादा कुछ नहीं किया जा सकता था? दूसरी बात मे यह जानना चाहता हूं कि श्री खेड़ा की फीमनो के लिए क्या किया जा रहा है, उनके लिए क्या कंपेंसेशन घादि दिया जा रहा है. तीसरो बात मैं यह जानना चाहता हं कि विद्या चांसलर श्री मशीस्ल हक और उनके प्राइवेट सेकेटरी के लिए, बयान से ऐसा लगता है कि उनके प्रोटेक्शन के लिए कोई व्यवस्था नहीं को गई यो ग्रीर ग्रगर न्यवस्था नहीं की गई थी तो अपों नहीं की गई थी ? क्या उन्होंने कोई व्यवस्था की नांग नहीं की यो या ज्ञापको जानकारी नहीं थी? चौयो बात मैं यह कहना चाहता हूं कि वटमाला स्थान पर पहले भी एक लाग वाई गई थी और श्री खेड़ा की लाश भी वहां पाई गई है। क्या सरकार को इस बात की जानकारी है कि बटमाला के क्रासपास उनके क्रडरे तो नहीं हैं? ग्रगर मालूम है तो उन ग्रड्डो को तोड़ने के लिए क्या किया गया है और सरकार यागे क्या करना चाहनी है? पांचवीं बति यह है कि एच.एम.टी. एक बहत वड़ा कारखाना है। बैंक वहां काम नहीं कर रहे हैं। ऐसे दफतर जो कारखाने नहीं हैं उनको तो ग्राप उठाकर जम्मू में ने ब्राये हैं, लेकिन एच.एम.टी. जैसे कारखानों को दिल्ली या जम्म मे नहीं लाया जा सकता है, ऐते कारखानों की प्रोटेक्शन के लिए सरकार क्या करना चाहतो है? ग्रमान्ता खान ने न्य्यार्क पे बयान दिया है। हमे माल्म है कि पो-गाकिस्तान ऐलोमेटस या जो हिन्दुस्तान

के खिलाफ कार्यवाही करते हैं वे ग्राज भी अमेरिका की जमीन से काम कर रहे हैं ग्रीर जहां तक भेरी जानकारी है ग्रौर वह सही भी है कि युनाइटेड स्टेटस की सरकार ने कहा है कि हम ग्रमेरिका की भूमि में किसी भी खालिस्तनी या पाकिस्तानी ऐलीमेटस को कार्यवाही नहीं करने देंगे। ऐसी स्थिति में क्या सरकार को भालम है कि अमानुला खान युनाइटेड स्टेटस से काम कर रहे हैं और ग्रगर कर रहे हैं तो इसके संबंध में क्या कार्यवाहा की गई है, क्या कोई सवाल-जवाव किये गये हैं? श्राखिरी सवाल मेरा यह है कि मेरी जानकारी यह है वि पाकिस्तान की मार्किंग के ग्रार उनकी फीज की मार्किंग के थैलों में गल्ला मोहियया किया जा रहा है। और खाने पीने की चीजें महेया की जा रही हैं, क्या यह सही है, अगर सही है तो उसको रोकने की कार्यवाही की गई या नहीं! ग्रगर उनको मालम नहीं है तो में इसेला दे रहा कि यह बात सही है। इस पर सरकार को देखना चाहिये और जिस रास्ते से (व्यवधान) मैं उनको मालुमात दे रहा है। यदि गहला, खाने पोने की चोजें पाकिस्तानी मार्किंग के थैलों मे ब्रासकती है (समय की घंटी) मैंने कोई तकरीर नहीं की है, मैं प्वाइंट बाई प्वाइंट स्पष्टीकरण पूछ रहा हं लेकिन आपने घंटी बजा दी है।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am reminding you of the time. 1 have to do that.

श्री जगदीश प्रसाद माथुर : खैर, ग्राप ग्रपना फर्ज पुरा की जिये और मैं अपना करता है। तो आखिरी सवाल मैं यह पूछना बाहता है कि क्रगर गल्ला या दूसरा खाने-पीने का सामान पाकिस्तानी सेना की मार्किंग के फलों में ब्रा सकत हैतो उसी जरिये से बाकायदा हथियार भी ब्रासकते हैं (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवातिया : क्रा रहे हैं।

श्री जगदीश प्रसाद माथुर : वैसे तो श्रा रहे हैं लेकिन इस गल्ले के बैलों की शक्ल में ग्रा सकते हैं इस को रोकने के लिए सरकार वया करना चाहेगी ! यह मेरे पांच छ प्वाइंट सवाल है जिनका मन्त्री जी जवाब दें। धन्यवाद।

Statement

VICE-CHAIRMAN (SHRI-THE MATI JAYANTHI NATARAJAN): frrf. Chandresh P. Thakur. Pleasevery brief.

PROF. CHANDRESH P. THAKUR (Bjhar): Madam, you are a charming person.

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): MATI That makes no difference.

PROF. CHANDRESH P. THAKUR: I have to accept your ruling. But the problem is that the news from Jammu and Kashmir is really chilling. What ever the Home Minister has said is incomplete and is rather late and yet it is Chilling. The hour of reckoning for this Government is ticking fast, if it has not already come. The loss of life of such souls like that of the Vice-Chancellor and a Professional Manager in the HMT is really reprehensible. It is not a question of a person; it i\s a question of a symbol because they had not been involved in any activity which would have hurt any person. They have been identified as symbols in the society). They are trying. to take such lives in order to transmit a message to the Government that it is walking, it is incapable and it cannot countenance them so far as their power to kill people at random i<sub>s</sub> concerned.

My simple query is, if the negotiation has been in progress, what have been the terms of the negotiation? Secondly who were the parties negotiating from both the sides? Is it possible to identify and take the House into confidence? What hag been the course of negotiation? What were the initial terms and -what have been the subsesuesnt terms? Is it a fact that Mr. Khera has been killed because the terms were not accepted? About the Vice-

Chancellor at least until this moment, the Home Minister has not conceded that he i<sub>B</sub> no more while one Member of Parliament says that he is no more. If he is still alive, are the terms of the negotiation such which could be acceptable and what are those and how soon those will be accepted by the Government so that one precious soul ig saved? Is there any guarantee that the Government has found newer ways to move in J & K? It had appointed a Minister for Kashmir Affairs. Today the very fact that that Minister is not here making a statements on behalf of the Government shows that perhaps he has been divested of the responsibility and the, Kashmir affairs has been restored to the Home Minister. If that is the state of affairs, what are the new steps apart from divesting the portfolio from the Minister in charge and what is the possibility of the effectiveness of such steps which will forestall such ghastly events in country?

SHRI SUKOMAL SEN Bengal): A few days back one Minister had been appointed in charge of Kashmir affairs and one Committee had been set up for the purpose. I would like to know what progress has been made by the Minister in charge and the Committee in respect of establishing any political contact in Kashmir.

Another clarification I would like<sup>1</sup> to seek is as Mr. Mathur has said, Mr. Amanullah Khan, is acting from his base in the United States and his statement has come out in today's newspapers.

Whether the Government of India is taking up the matter with the United States or any other foreign country where the JKNLF or any other such organisations are basing themsSelVteg for subversive (activities inside India. These are the two queries I am posing before the Minister.

SHRI SANTOSH BAGRODIA: Notjody |isi pe&etefully living in this country and if you are under their influence even we will not live peacefully.

THE VIC&CHAIRMAN (SHRI-JAYANTHI NATARAJAN): MATI What did you say? I am sorry, i cannot allow all these things.

I67

SHR1 SANTOSH BAGRODIA: All right, I will withdraw. I did not mean anything to you. In a lighter way, I have said. Don't worry, I will withdraw those words.

Now, coming to the serious point, the Minister has said in his statement thatt the Student®' Liberation Front has demanded release of three detained terrorists on the 9th April. I would like to know from the Minister, what effort the Government has made in these negotiations. Did he send a special team from here, not a Minister but at least a DIG or anybody at the lower level? Did you accept or refuse their terms for the release of all the three persons held hostage? What was their real demand? Did you try to bargain for the release of the three persons? The newspaper report; says they wanted release of only one terrorist but your statement says they demanded the release of three detained terrorists. I would like to know whether they wanted the release of one terrorist or three terrorists. May I know whether you are willing to release one terrorist or three terrorists? The newspaper report from New York also say<sub>s</sub> that the three persons held as hostages have been killed. I really do not know whether this Government knows about it or they knew nothing about it, in spite of their negotiations with them. These people from Jammu & Kashmir have contacted their counterparts in Assam and North-Eastern region. I would like to inform this Government that there are many new terrorist organisations coming up in the country; for example, Meghalaya United Liberation Army and Barak Liberation Front in the Barak valley area of Assam. Certain other underground organisations seem to have proliferated as a reaction to some existing organisations. They are, Minorities of Assam Liberation Army, Ahomi Mukti Force of Assam and Tribal Voluntary Torce. Like this there is a

list of twenty "names. I do not want to name. all of them but I am only trying to tell him that unless there are terrorists nothing moves in tha country today. Already many questions have been raised by my colleague, Fotedarji and before you ring up the bell. I would just like to

एक शेर मैं पढ़ रहा हूं जो धापके काश्मीर के लिए किसी ने फारसी में लिखा था:

> "धगर फिरदास बर स्ये जमी ग्रस्त, हमी अस्तो, हमी अस्तो हमी हस्त।"

It was the paradise of the earth.

बेकल जी जाते जाते मेरे को कह गये कि उन्होंने जो शेर लिखा है आज की इस सरकार के ग्राने के बाद वह भेर क्या हो गया है, यह आप देखें---

> "क्राग का गोला लिए भारत का पूनम वन गया. खन की बारिश हुई खुद फुल शबनम वन गया, ध्रापने जिस बक्त से काश्मीर का ग्रवल छग्रा,

> सरकार की, ग्रापको बोल रहा हं मैं।

ग्रापने जिस वक्त से काश्मीर का यंचल छया, सब िसे जन्नत समझते थे, जहन्नम

CHIMANBHAI MEHTA SHR1 (Gujarat): Madam Vice-Chairperson...

बन गया !"

SHRI KAPIL VERMA (Uttar Pra desh): Three hours ago, I sent mj name for seeking clarifications.

SHRI SYED SIBTEY RAZI (Uttai Pradesh): I gave my name much ir advance.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN) It is impossible to please all th There is a time cons Members. trainst. It is entirely the discretiOr of the Chair, Mr. Verma.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): It is entirely the discretion pf the Chair.

Statement

SHRI SYED SIBTEY RAZI: There should be some rationale. There should be some principle... (Interruptions)... It is highly unfair... (Interruptions).... You have to do justice.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): That is what I am doing. It is impossible to please all the Members. It will take extra time if everybody goes beyond his time schedule... (Interruptions)...

SHRI SYED SIBTEY RAZI: I gave  $m_v$  name in the very beginning, but my name has been omitted. We will obey pour instructions, but there should be some rationale behind it.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am sorry, it is not possible to please every Member... (Interruptions)...

SHRI SYED SIBTEY RAZI: It is not a question of pleasing any Member. You are the custodian of the rights of the Members and you have to do justice... (Interruptions)... You are not there to please anybody. You are there to do justice (Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTI NATARAJAN): I am aware of it. I am aware of what you are saying... (Interruptions)... I am aware of the rights Of Members. But there is the time constraint. I am sorry, it is. not possible to call all the Members. .. (Interruptions)... The rules are that it is the discretion of the person in the Chair... (Interruptions)...

SHRI ASHIS SEN (West Bengal): It seems that one party is fielding a battery of persOns to attack one per son... (Interruptions)... It is the intention of that party to see that this BUI is not passed?... (Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Chimanbhai Mehta.

by Minister

SHRI CHIMANBHAI MEHTA: I am extremely sorry to hear this shocking news about the kidnapping of Mr. H. L. Khera and abduction of the Vice-Chancellor and others. This is a question of national concern, I would not like to be partisan on this issue. It is not a question of scoring this or that point. Of course, some irrelevant remarks are made that Shri V. P. Singh should resign. Why should be resign? Should he resign for the mess that was created in the past?... (Interruptions)... Should he resign, for the mess that you had created in the past and which he has inherited today? Is it his fault to carry this burden on his head? this is my question.

SHRI KAPIL VERMA: You were also a party to it. You have gone there only today... (Interruptions)... Till yesterday you were there.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please don't respond to interruptions.

SHRI CHIMANBHAI MEHTA: Now the whole thing is this. I am asking the Home Minister whether national interest should precedence or the party interest. This is what the whole confusion about. And every time the National Front Government tries to find a unified solution, these people do not help in making a unified national effort. This is very important. Therefore, how will you bring them round? Of course, they are also pat riots and I have never challenged them. 1 do not challenge the patriotism of any party over here. My National Conference colleague also talked about it vesterday. Kashmir has to be treated as an autonomous territory. We cannot wish away the historical fact, but at the same time separatism has to be fought. How to contain this? Will the Home Minister clarify this point also?

It is said that Draconian laws are there and they are being used against the people, but the terrorists are roaming about. If such questions are asked, how to

answer them? Whether Draconian laws are required or not, what they call us Draconian law is harsh law and if it is required, may be that some innocent people are also to suffer. But the question is who is mainly suffering. 'Secondly, what is the policy of all the parties on this? The Home Minister should ask the parties concerned as to what the policy should be towards the kidnap-pers. Should there be negotiations with the kidnappers? Firstly, they 6ay that you should negotiate. Then they say, you negotiate one for one, and then they say you negotiate five for one. What do they want? Let them come out with what they want. Let them not be only critical always of per. sons here because they are also responsible and they are supposed to

With regard to kidnapping, one should take a very strong stand. I say this because there are Naxalites with whom things are being negotiated by this Government or that Government. Now, coming to this issue, I would like to know One thing. What should be the policy in this regard and in regard to the maintenance of law and order?

solve this issue.

SHRI V. NARAYANASAMY (Pondicherry): You ask the Home Minister.

SHRI CHIMANBHAI MEHTA: I am askin'g everybody because the Home Minister is going by consensus ... (Interruptions)... When he goes by consensus, you say that he is sur-rendering because for you going by consensus means surrender and riding roughshod means ruling! SO, I would request the Minister to explain all these points. Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, Mr, Motiram Patel.

SHRI VITHALBHAI M. PATEL (Gujarat): Madam, I would Like tc know whether there is any thinking In the Government or whether there Is any proposal to seek the assistance of American Congressmen to negotiate with the Pakistani militants in Kashmir. This is one thing.

Minister

Secondly, I would like to know whether there ig any thinking in the Government to negotiate with the Pakistan Prime Minister to settle this issue with the Kashmiri militants. In this connection. I would like tO mention that last week you showed a lengthy film which shows the achievement of Mrs. Benazir Bhutto in one year. Was it connected with this in any way? If the Home Minister does not know this, let him contact the Foreign Office and let us know whether there is any thinking in the Government to contact Mr. Stephan Solarz or the Pakistani Government in this regard.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Now Mr. Khaleelur Rahman.

श्री मोहम्मद खलीलुर रहमान (ग्रांध्र प्रदेश) मडम वाइस-चेयरमैन, भ सिर्फ दो-तीन क्लैरिफिकेणंस पृष्ठ्गा और उससे पहले एक बात यह कहूंगा कि 6 अप्रैल को जो ग्रगुधा का वाक्या हुई। है, वह खद ही उस वाक्ये को कंडेम करते हैं। इस वाक्ये को कोई शियामी मसला नहीं बनाना चाहिए । मझे झजे अ ग्रीर इस हाउस के सीनियर तरीन मेंबर फोतेदार साहब से यह सुनकर बेहद अफसोस हुआ कि उन्होंने वजीरे ग्राजम से इस तरह का मतलबा किया इस लिहाज से वह एक पार्टी का, एक सियासी गेम खेलना चाहते है। मुझे उन से यह तवक्कों नहीं थीं।

में एक क्लैरिफिकेशन पूछनाचाहंगाकि क्या वाइस चांसलर जनाब मसरूल हक सहिव न काण्मीर की गवनं मेंट से सेक्युरिटी की मांग की थी और धगर सेक्यरिटी मांगी थी तो क्या वहां की गवर्नमेंट ने उनको सेक्युरिटी दी थी। दूसरी वात, म यह पूछना चाहंगा, यह जो अभी मिनिस्टर

साहब ने स्टेटमेंट पेश बि:या है, इसमें 6 अपैल से श्रव तक क्या बातवीत हुई, क्या निगोशिएन्स हुए, उसकी तफसीलात नहीं वताई गई है, तो क्या बातवीत की तफसीलात के बारे में बताएं स्रीर यह बताएं कि उस बातवीत में क्या शरायतें थीं, क्या कंडीशास्स थीं ?

Statement

# 4 [ شرى متعدد خليل الرهمان

دد آندهراپردیش ، : مهدّم وائس چهرمین یه میں صرف دو تهن کلیریفکیشلس پوچ،ونکا اور اس سے پہلے ایک بات یه کہونکا که ۱ اپریل کو جو افوا کا واقعہ ہوا ہے وہ خود هی اس واقع کو کلدّم کوتے هیں اس واقع کو کوئی سیاسی مسئله نہیں ابلانا چاھئے - مجھیے ،ویز اور اس مائدس کے سیلگو ترین صحیر نوتے دار ماحب سے یہ سن کر بیحد انسوس صاحب سے یہ سن کر بیحد انسوس طرح کا مطالبہ کیا اس لحاظ سے وہ ایک پارٹی کا ایک سیاسی گیم کیملنا چاھتے ہیں - مجھے ان سے کیمیلنا چاھتے ہیں - مجھے ان سے

میں ایک کلیرینیکیشن پوچهاا چاھونکا که کیا وائس چائسلر جناب مسرالحق صاحب نے کشیر کی وورنملٹ سے سیکورٹی کی مانگ کی تھی اور اگر سیکررٹی مانگی تھی تو کیا وہاں کی کورنملٹ نے انکو سیکررٹی دی تھی

دوسوی بات میں یه پوچهاا چاهونکا که یه جو ایوی ماستار

Transliteration in Arabic Script کیا کلقیشلس تھیے ۔ ] ماحب نے اسٹیتمیدی پیش کیا ہے ۔ اس میں ۱ اپویل سے اب ٹک کیا بات چہت ہوئی ۔ کیا نیکوشیایشٹس ہوئے اسکی تنصیلات نہیں بنائی گئی ہے ۔ تو کرپیا بات چہت کی تنصیلات کے بارے میں بتائیں اور یہ بتائیں کہ اس بات چہت میں کیا شرائطیں تھی۔ کیا گیا کا کیشی تہیں ؟

श्री संयद सिक्से रखी: मैंडम, मैं बहुत कम समय लेना चाहूंगा । सबसे पहले तो मैं यह सवाल करना चाहूंगा कि अध्म-कश्मीर के कितने कस्यों के अंदर कितन शहरों के अंदर कर्भयू चल रहा है क्योंकि आपका ऐसा लगता है, जैसे एक डिस्टेटरशिप का अंदाज वहां अपना लिया हो । आप न जाने कितने मासूम लोगों के घरों पर रेड्स डाल रहे हैं ।

उसके अलावा, में यह जानना चाहुंगा कि क्या यह सही नहीं है कि आप राजनीतिक दृष्टिकीण से भी लोगों को परेणान कर रहे हैं, जिस तरह से मौलवा इस्तकार असारी साहज के घर पर 212 मिलटरी के लोगों ने जाकर तलाणी ली और उनको वहां परेणान किया गया । आपने अब तक कितने लोगों को हिटेंशन में लिया है ? और जो आप अभी 72 मिलटेंग्टस को लेकर आए है एक खास तैयारी के जरिष्टू, क्या उनमें यह तीन लोग भी जामिल हैं, जिनके बारे में यह रहाने की बात कर रहें हैं ?

मैडम, मेरे यही तीन स्वालात हैं, जिन पर मैं होम मिनिस्टर सहिब की जबाब चाहता हूं। साथ ही यह एसोरेन्स भी चहता हूं कि जिस तरह मे लोगों को परेशान किया जा रहा है, उसमे कुछ कमी लोनी की कोशा करेंगे। शुक्रिया।

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal); (Madam, Vice-Chairman, I have just one obsC bation to make.

[Prof. Sourendra Bhattacharjee] Mr. Fotedar has been in Government for quite some time and should very well admit that what has been happening in Kashmir or elsewhere in the. country is a situation created by, them. That of course does not mean that the p'resent Government is absolved of the responsibility of what has been happening at present. The present incident is sufficiently depressing, sufficiently unnerving, in exposing the helplessness of the machinery, administrative and law and orde'r machinery, in Kashmir itself. Therefore, the Minister should assure us on that point whether in Kashmi'r the machi nery has been strengthened or hot to take care of the law and order situation. From the facts of the case it does not seem so. Mr. Khe'ra's car was held up... (Time-bell rings)... in a traffic congestion.. That is, it was a crowded place, undoubtedly. How at 9. 40 in the morning they could bo taken away unobtrusively and how the Vice-Chancellor could be taken away by four or five terrorists

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly conclude...

PROF. SOURENDRA BHATTA-CHARJEE:... when students are expected to loited about, if nothing else? After that I would request the Home Minister to state that apart from the question of negotiations, when because heat was on the terrorists and they were on the point of stumbling and ultimately handing elver and they asked for relaxation of curfew at 3 a. m. so that there could be collective consultation on their part...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly seek your clarifications.

PROF. SOURENDRA BHATTA-CHARJEE; On this point, I would like to know whether there was any such thing, whether this was refused and whether ultimately that led to the murder (if Mr. Khera, which has been reported by the Home Minister, and

the unknown condition of the Vice-Chancellor and his Private Secretary, There is another aspect. This Amanullah Khan who announced the murder of all the persons did SQ from the United Nations Headquarters. This seems to be a bit strange. He is no doubt in the U. S. A. But the United Nations Headquarters is not a part of the U. S. sovereignty. It is an independent entity. So, he took advantage thereof. Now he may be at large in the U. S. A. It is for the Government of India to decide how his where abouts will be pursued.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am calling the next speake'r.

PROF. SOURENDRA BHATTA-CHARJEE; But the Home /Minister should give some assurance regaiding the future.

SHRI KAPIL VERMA; Madam, the statement of the Home Minister is indeed shocking. What he has told us this evening was broadcast all over the world last night, if he had taken j the trouble of listening to foreign | news. This morning's B. B. C. has told us many other things. Since time is short, I am going to ask pointed questions. An I. A. F. aircraft had taken 74 militants to Jammu. I am told that they have been interrogated. I would like to know from the hon. Minister they have been able to find out what exactly is happening there.

Secondly, ia it a fact that the Additional Chief Secretary, Mr. Hameedul-lah Khan, met the father of the leader of the militants in Srinagar? He must have 'read all the details in today's 'Times of India. ' Therefore, I am n6t going in details. I want to know, as some of my friends have suggested, what was the gist of the negotiations. Is it a fact that the negotiations broke down on a certain issue? What was that issue and how did the negotiations break down?

Now the Prime Minister of Pakistan I has openly declared that she will wage

a 1000-yeaSi' war. She has said it very clearly. Now it is very clear that they will do anything to get Kashmir. My suspicion id that our Government is so much luisitating on this issue. Its policy is to weak-kneed that sometimes I get jittery about it and sometimes I imagine that they are washing their hands of this p'roblem. A demand hais been made and there is an international convention also that if immediately next to the border there are camps or the things about which our Government has been talking have been happening, then hot pu'rsuit is our right. If some people come from there or they are pushed into our area and they create disturbance here, then it is ou'r right to destroy those points. Is the Goevrnment thinking about it? What is Government's ' reaction?

Lastly, the Minister had said the other day about a political solution and that the Law Officers are being consulted on the question ag to whether the Assembly can be revived. What has happened about it? What progress has been made so that the political process can be started?

DR. JINENDRA KU1MAR JAIN: Madam, in this hour of crisis I wish t<sub>0</sub> make a statement that this is not the time to throw mud at each other or to look ut the problem in a partisan manner. - This is the time when the whole House, all the political parties and, In fiict, all the people of this country must stand up with the Government to fight this menace of terrorism. But I would like to know from the hon. Home Ministe'r as to where he places the problem of terrorism in his scheme of things. Does he consider this problem as a problem ol political difference alone or does he take and recognise this problem 0/ terrorists that these are the enemies of this nation, these are the nemies of human civilization and that this is the biggf Bt challenge today that has been plact before the integrity and uiiity of I Is country? Madam, this clarificaUtf is necessary because unless we classify and clearly think as to where we place these terrorists, we will continue to be indecisive in om' actions and will continue to vacillate in our decisions. I would ike to make a plea that the time has come when the Minister must make his mind clear and should identify these antinational, anti-social and anti-human elements as the swo'm enemies of this society, and must pursue the policy of hot-pursuit. Wherever they are, they must be identified, they must be destroyed whether they are on this side of the border or wherever they are. Uness the Government shows that kind of firm determination, the national humiliation will continue to take place. It is not a question of the life of one or two citizens. Madam, we feel that it was a mistake that on the earlier occasion the Government showed leniency to the terrorists. There is no question of talking to these enemies of human civilization. Government must not show any kind of leniency. The minimum that the Government owes to the citizens of this country, Madam, is the protection of life liberty. And let nobody think ithat we are talking for the people of the rest of the country. The people who are suffering the most because of today's situation are the people in Kashmir. There is  $n_0$  life in Kashmir today. And it is for these people of Kashmir that I 'raise my voice today that the Government must do everything to save the people of Kashmir from the terrorists. (Time-bell rings) All Kashmiris are not terrorists and all terrorists are not politicians. To give them concessions on the footing that you treat it as a political difference of opinion would be a bliduer, and it is a challenge to the unity and integrity of this country. - And Government must fight. And I want to make a plea that while I mobilise the whole public opinion in favour of the Government, the Goveinment also must not vacillate. Now, something has been said

THE ■ VICE-CHAIRMAN (SHRI-. MATI JAYANTHI NATARAJAN): Kindly seek clarifications.

DR. JINENDRA KUMAR JAIN: Madam, I will seek clarifications...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude. There is no time.

DR. JINENDRA KUMAR JAIN: Thank you.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. S. S. Ahluwalia.

श्री पुरेन्द्रजीत सिंह श्रह तुर्वालया :
महोदया, मैं आपके माध्यम से जरा पूछन
बाहूंगा कि कल इस सदन में अब हम्
कश्मीर के इश्वार श्रावाज लटा रहे थे
तो गृह मंत्रों जो ने कहा कि कल वह
सदन में स्टेटमेंट लेकर श्राएंगे और ये
शायद श्राज भी नहीं श्राते श्रगर
ग्रमाननुरुलाह खान न्यूयार्क में बैठकर,
युनाइटेड नेशंस के दश्तर में बंटकर प्रैस
काफेस नहीं करते, तो शायद इनकी नींद
श्राज भी नहीं खुलती।

मैडम, अफसोस तो इस बात का है कि इतका जो टटमेंट है, मैं इसको एफ० आई० आर० कहूं या जनरल डायरा कहूं, कुछ पता नहीं लगता कि क्या हमारे सामने लेकर आए हैं। आप इस सदन के माध्यम से सारे मुल्क को एक मैरी देते हैं। आप जब एक मेंबा पाल्यामेंट की डिमांड पर इस सदन में बहुस क्रांपने के लिए अच्छा स्टेटमेंट नहीं ला सकते तो साबारण जनता को आप क्या समझा रहे हैं, यह इससे जाहिर हो रहा है।

महोदया, क्या यह सच है कि
हमीदुल्लाह खान जो एडी शनल चीफ
सेकंटरी हैं जम्मू-कश्मीर के, वह कि डनैपर्स
के साथ अपनी नैगो शिए शन कर रहे थे
ग्रीर दूसरे इस स्टेटमेंट के हिसाब मे
ऐसा लगता है कि जिस वक्त कि डनैपिंग
हुई थी, तब उस इलाके में कर्ष्यू नहीं
था। घटना के बाद क्पर्यू लगाया गया।
उनकी एक डिमांड थो कि हम छोड़ने की
बात बाद में करेंगे, पहले ग्राप उस इलाके
से कर्ष्यू हटाइए। उन्होंने ऐसा इस्लिए
कहा क्योंकि वे कि डनैपर्स को लेकर उसी
क्रिंयू बाउंड एरिया में बैठे हुए थे ग्रीर
निकल नहीं रहे थे।

The negotiations with militants through mediators, by Hamidullah Khan, the Additional Chief Secretary in charge of law, had a setback with the subversives demanding that the curfew should be relaxed befor further talks.

## उन्होंने फिर कहा---

We have achieved spectacular successes in arresting militants and recovering arms from their hideouts.

Asked about the details, they said, wait till tomorrow evening.

पर टुमारो ईवर्निंग के पहले हैं। उन तानों को मार डाला गया । अभी भी सरकार कह रही है कि सिर्फ एक मारा गया है। महोदया, अमानुल्लाह खान का जो स्टेटमेंट है उसके अनुसार सारे के सारे मारे गए हैं। अगर नहीं मारे गए तो में आपके माध्यम से मंत्री महोदय से पूछना चाहता हूं कि हमीदुल्लाह खान ने क्या खेड़ा की लाण देखी है ? अगर खेड़ा की लाण देखा है है ? अगर खेड़ा की लाण देखा है तो उनकी लाण है कि वह मारा गया है तो उनकी लाण कहां हैं यह बताने की लाण करें।

महोदय, यह घटना पहली नहीं है। इस सरकार ने किडनैपिंग के साथ ही अप्रनाकाम गुरू किया था । मैं स्रापके माध्यम से सरकार से गुजारिश करूंगा कि ग्राप एक मिनिन्दी आफ किडनैपिंग अफेयर्स गरू कर दें क्योंकि किडलैपिंग होती रहेगी ग्रौर हमें एक खेड़ा क्या कई खेड़ा खोने पडेंगे । खेडा मारा गया सिर्फ इसलिये कि उसका बाप, दादा कोई मंत्री नहीं था। मैं सेंटीमेंटल बात इसलिए कह रहा हंकि श्राज उसके छोटे से बेटे ने यह मांग की थी राजा विश्वनाथ प्रताप सिंह से कि मेरे पिता की जो किडनैपिंग हुई है, उसके बारे में सरकार क्या करने जा रही है ? डाक्टर रुविया को छुड़ाने के लिए यहां से स्पेशल प्लेन गए थे, श्रीर

भी मिनिस्टर गए थे श्रोर जाकर श्राप छुड़ कर लाए श्रीर पांच श्रातं का वियों को छोड़ा गया। श्राज मिस्टर खेड़ा को छुड़ाने के लिए जोरदार प्रयत्न क्यो नहीं किए गए जब कि वे विकाग क्लास को विलाग करते हैं। श्राज श्राप बताइए पूरे हिंदुस्तान में विकाग क्लास की कौन रक्षा करेगा? वहां टेली कम्युनिकेशन सिस्टम है, इंडियन एयरलाइंस है, टी०ए०सी० है, एयरपोर्ड श्र्यारिटी है वह सारे लोग जो स्टेट गवर्नमेंट श्रीर सेंट्रल गवर्नमेंट में काम करते हैं, उनकी सुरक्षा काँन करेगा?

महोदया, मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूं कि वे कितने लोगों को और मरवाएंगे इस्तीफ़ा देने के पहले? इस्तीफा क्यों नहीं देते? क्या दिक्कत है? बो०जें०पी० भो आज चुप बैठो है जो बड़े गर्व से कहते थे कि बो०जें०पी० के मंत्री की अगर बेटी होती तो मुल्क के नाम पर कुर्बान हो जातो। मैं फिर कहना चाहता हुं कि वे कब इस्तीफ़ा देंगे? महोदया, मे उनके इस्तीफ़े की भाग करता हैं।

SHRI. HANUMANTHAPPA H. (Karnataka): Madam Vice-Chairman, I iust request the Hon. Minister to react while replying to the clarifica-tions. The news from Kashmir is coming from three different directions. One instalment comes from Srinagar about the terrorist activities. The second instalment comes from Jammu regaiding the efforts of the Government of India in dealing with the Kashmir problem. I am watching this from the day the incident in Kashmir took place. (Interruptions). All our efforts, after the first delegations, if my information is wrong, the Minister may kindly correct me in his reply, but my information is that all our efforts. including! that of the Coordination Minister have gone up to Jammu only and not beyond. ' Whatever teams have gone from, Delhi have gone only up to Jammu. Delhi has gone, only up to Jammu. It has not reached Srinagar.

SHRI T. R. BALU (Tamil Nadu): Including Rajiv Gandhi.

SHRI H. HANUMANTHAPPA: Mr. Balu, you should watch what is hap-

pening in the House instead of un necessarily interrupting.

Madam, after the visit of the firs delegation, we have not read any new from Sringar about the efforts of thi Government to deal with the Kash mir issue. The third news comes fron New York today. I would like t< know from the Home Minister whe ther all our efforts have stopped a Jammu, have not reached Srinaga: and the Valley is isolated from all OUJ efforts. If this is wrong, he maj correct. This is one aspect.

Secondly, I am told, the wife and children of Mr. Khe'ra are in Delhi. 1 would like to know whether the Gov ernment of India has been able to meet them. I would like to know whether any officers of the Government have gone to console them. What efforts the Government has made, on its pa'rt, to reach the members of the bereaved family.'

Lastly, how long the Government will go on saying 'you are responsible; you have created the mess; you have no(( dealt with it etc. ? It is all right. You can say so across the table. But you are answerable to the people also, The people of this count'ry, the people of the world, are expecting your reactions. You have already completed 100-125 days. For heaven's sake, don't go on showing your finger at us. It is all right. Across the table, it is okay. But you are answerable to the people. Kashmir is an, integral part of the country. It became a bone of contention during the partition. It was so even after Independence. It still remains a bone of contention. The entire country is interested in solving the issue. Therefore, let us not politicise. I request you. Do not go on showing your finger at us and saying 'You have done this'. It is all right. There might have been mistakes. There might have been wrong actions. But that does not give you an authority to go on blaming this side and remain inactive. Therefore, for the sake of the country, for the sake of the people, please act instead of showing your finger at us.

[Shri H. Hanumanthappa]

Before concluding, Madam, one point. In the afternoon, i raised the issue about the bomb blast in Delhi. The Chai'r had agreed. The Chair had also joined in saying that the Home Minister should react during the course of the day. I hope, the Home Minister will react according to the direction of the Chai'r.

SHRI V. NARAYANASAMY; The Home Minister should make a statement.

श्रीमती सत्या बहिन (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, कश्मोर में रहने वाले हर ब्यक्ति का जीवन खतरे में है भीर यह तीसरा स्टटमेंट है जो बहुत बड़ी घटनाओं के लिए दिया गया है। जब पहला अपहरण इचा था तो आतंकवादियों ने, अपहरणकर्ताओं ने सरकार की कमजोरी को नापा ग्रीर उसमें जो सौदा हुग्रा उसमें देश को बहुत बड़ी कीमत चकानी पड़ी ग्रीर उसी श्रंखला में उसी से प्रेरित हो र यह अपहरण-दर-अपहरण होते जा रहे हैं। दूसरे अपहरण में सरकार नाकाम-याब रही, न तो विधायक के जीवन की रक्षा हो सकी ग्रीर नाही कोई सीदा हो सका । तीनरे में भगवान जाने क्या होगा ? लेकिन मैंडम, मैं यह जानना चाहता हं गृह मंत्री जं से कि वहां पर जो सरकारी वर्धसरकारी या गैरसरकारी दफ्तरों में काम करते हैं ग्रीर जो महत्वपर्ण ब्यक्ति हैं ग्रीर जिनके ग्रपहरण की धार्मका है कि जिनको अपहरण कर सरार से समझी। या सौदा करने की नीयत रखते हैं तो उनकी सुरक्षा के लिए सरकार ने क्या ार्यवाही की, उनकी सुरक्षा के लिए क्या कदम उठाए ? क्या उनको कोई सुरक्षा प्रदान की गयी है ? दूसरी बात यह है जैसा कि सूना है और यह सच्चाई भी है जिन सरकारी देश्तरों में कश्मीर के ग्रंडर भारतीय, इंडियन या हिन्दुस्तानी नाम कहीं भी लिखा होता है तो उसकी पीत देते हैं, उसके ऊपर कालिखपोत देते हैं तो उसके लिए सरकार क्या कर रही है?

मैडम, दूसरी बात मैं यह पूछना चाहती हूं कि कश्मीर में शांति और व्यवस्था कायम करने के लि इस वक्त शासन नाम की वह कोई चे जं नहीं है। उसकी व्यवस्था करने के लिए इस खुली सरकार के किवता बाचक प्रधान मंत्री खुली जीप में कब कश्मीर जायेंगे ? जायेंगे या नहीं जायेंगे श्रीर जायेंगे तो कब जायेंगे ? श्रीर गृह मंत्री वाब कश्मीर का दौरा कर रहे हैं श्रीर वे सदन को इस बात का श्राश्वासन दें कि प्रधान मंत्री श्रीर गृह मंत्री क्या लोगों के श्रपहरण के संबंध में उतने हो चितित हैं जितने बेटी हिवया के लिए चिन्तित थे श्रीर क्या वे उसी तेजी के साथ काम कर रहे हैं या नहीं कर रहे हैं ?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Yes, Mr. Minister.

SHRI VISHVJIT P. SINGH: Madam, you had allowed me.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have not allowed. The matter already been raised.

SHRI VISHVJIT P. SINGH: There have been two bomb blast inside police stations in Delhi, the Capital of India. The terroism has come home to stay. My words have been prohetic. This Government has failed.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): This matter has already been raised, Mr. Singh.

SHRI VISHVJIT P. SINGH: Will the hon. Minister kindly give us some idea at the end of his speech as to what has happened in Delhi also? Will he do that?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): This matter has already been raised. (*Interruptions*).

### I... (awam) i

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have called the Minister. I am not allowing any further (interruptions) Let the Minister begin.

185 "Statement श्री मुफ्ती मोहम्मद सईद : मैंडम वाइस चेयरमैन, यहां हमारे सदस्यों ने जिस जजबात का इजहार किया है वह बिलकुत हरूजानिब है। लेकिन इसमें मेरे करीत्रो साथी फोतेदार साहब ने बहस की शुरुपात की । मझे मालुम नहीं कि जो बातें उन्होंने नहीं, शायद पूरे ढंग से कश्मीर के हालात से वे वाकिफ हैं, जैंसे मैं हं। हालात कैंसे खराब हुए, क्यों हुए, वह जैंसे मुझे मालूम है, वैंसे ही उनको भी मालूम है। मैं उसमें जाने की इस बक्त कोशिश नहीं कलगा। यह बहुत महिकल काम है। जिन लोगों को; जिन श्रफसरों को, वहां जिल्लेदारी दो गई है, वह वहां जाहर हो मालम हो जाएगा कि किन मश्किल स्थितियों का उनको सामना करना पड़ता रहा है। यह वहां जाने पर ही मालूम होगा। मैं यह कहना बाहता हं कि बहुत मुश्किल हालात का मुकाबला करना पड रहा है। मुझे इस बात की खगी है कि सेक्योरिटों फोर्सेन ने, वहां कें एडमिनिस्ट्रेशन ने, पिछले एक महीने से हालात को काव में लिया है। सबसे बड़ी बात जो हमारे बार्डर पर लाइन ग्राफ एक्च्यात कंट्रोल है वहां पर पाकिस्तान के ट्रॉिंग सेन्टर चल रहे थे, ब्राज इस सदी में जब पहाड़ों पर बर्फ पड़ी रहती है, सरहद पर उद्धे। ग्रीर करण सेक्टर में 156 ग्रातं हवादियों को पक्ष्टा है ग्रीर 18 के करीब वहां पर एनकाऊन्टर में मारे गए हैं। अनंतनाग में एन जिन्टर ह्या। वे एक घर से गोलिय चला रहे ये भीर सोपर में भो ऐसे हालात हए। श्रीनगर ग्रीर बाकी करबों में 6 ग्रप्रेल. त क कहीं कपर्यु नहीं था, सुबह से शाम तक ठीइ था। वी० सी० श्री मशीरल हरुको एडमिनिस्ट्रेशन की तरफ से, सेक्योरिटो फोर्सेज की तरफ से, डी॰ जां पुलिस की तरफ से, कहा गया ग्रापको सेक्योरिटी जरूरी है, लेकिन दे खुदागरस्त अदिमी थे, उन्होंने कहा कि मझे किसी की हिफाजत की जरूरत नहीं है। इसो तरह से श्री खेडा के पास एच० एम० टं० की जो सी० आई० एस० एफ को सेनवीरिटी होती है वह थी, उनके साथ सेक्योरिटों का बादमी था। इस में यह है कि एक साफ टारगेट श्राम बलते

चलते अफ पर को पकड कर उन्होंने ए।

माहौल को जो नार्मलाइज्ड सिचयेशन थी (व्यवधान) आप मेरी बात (व्यवधान) बाद में पूछ सकते (व्यवधान)।

by Minister

7 P.M.

SHRI JAGESH DESAI: No. no, I want to raise a question about what you are saying. The security was provided by the Government or by the HMT?

श्री मुफ्ती मोहम्मद सईद: सॅंट्रल पब्लिक ग्रंडरटेकिंग्ज में सी० ग्राई० एस० एफ० उनकी अपनी सिक्यूरिटी होती है। मेरा कहना यह है कि जब यह खबर मिली तो उसी बक्त बहुत फ़र्मेली वहां एडमिनिस्ट्रेशन चौकन्ना हो गई ग्रौर हरकत में ग्रा गई। उन दिनों में 300 रेडन ग्रौर सर्चें अर्डर किए गए हर अगह बटमालू में, श्रीनगर के इलाके में जिसका नतीता यह हुन्ना कि 35. हार्ड कौर मिलिटेंट्स अरेस्ट किए गए । इसमें सब से ज्यादा एक जाबेद जरगर, फ्रारूख गंदरू श्रीर शौकत बरशी श्रीर सोकाल्ड कमांडर इन चीफ़ यासीन मलिक थे उसको गोली लगी जरूमी हुआ, किसी ने वहां ग्रस्पताल में लिया । इस दौरान 114 मिलिटेंट्म को राऊडंड-ग्रप किया गया। (व्यवधान)

श्री विश्वजित पृथ्वीजित सिंह: वया उसको गवर्नमेंट अस्पताल में ले जाया गया ?

श्री मुक्ती मोहम्मद सईद: मैं यह कहना चाहता हूं कि उनका सब से बड़ा जो लोडर था वह सख्त ग्रदींद हालत में जरुमी हुआ उसको अस्पताल लाया गया श्रीर ग्रस्पताल (व्यवधान)

श्री विश्वजीत पृथ्वीजीत सिंह: भाग गया ।

श्री मुक्ती मोहम्मः सईद : मैं मानता हूं; भाग गया। तो इन हालात में मिलि-टंटम श्रीनगर में (व्यवधान्) Please, let me speak. I did not interrupt anybody.

श्री राम ग्रवयेश सिंह (बिहार) : मैं यह जानना चाहता हूं कि कश्मीर में टोटल टैररिस्ट कितने हैं (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
This is not a Question Hour. Kindly let him complete. You cannot interrupt him when he is giving his reply. Please let him speak.

श्री मुक्ती मोहम्मद सईद : मेरा यह कहना है the terrorists are under tremendous pressure because we have readily found hide-outs. out their यह जो चार पांच टाप के मिलिटेंट छिपे थे उनके बारे में इंटैलीजेंस नेटवर्क ने इनफ़ारमेशन जो दी वह बिलकुल एक्यरेट निफ़ारमेशन थी कि शहर में नरवरा एक गह है वहां पर थे। वहां जा कर हमारे कमांडोज ने एक्शन लेकर के उनको पकड लिया । यह सही है कि एडमिनिस्ट्रेशन की तरफ में हमीदल्ला खान साहब जो ग्रडिशनल चीफ़ सेकेटरी हैं वह बात-चीत कर रहे थे। इस बीच में अमानुला खान का कल स्टेटमेंट आया । यह बिल कुल गलत है। ग्राज सुबह तक जहां तक वाइम चांसलर म्शीरजल हक का सवाल है, उनके साथ दूसरा है, ग्रभी तक हमारी इनकारमेशन नहीं है, जो अमानुला खान ने कहा है न्यूयार्क में हो सकता है उसकी डायरेक्शन होगी मिलिटेंटस को जब उसने कह दिया कि कर दिया गया है । उसकी पिटलसिटी सारे इंटरनेशनल नेटवर्क पर हुई बल्कि हमारे जो डेली न्युज पेपर हैं उन्होंने भी बनर लाइन दी मुमकिन बात है, डायरेक्शन हो सकती है कि जो होस्टेज लिए गए हैं उनका कत्ल किया जाय, उसके बाद उन्होंने यह किया। ग्रभी मुशीरजल हक ग्रीर दूसरा जिन्दा है हमारी जो इत्तेला है उनको किसी ने मारा नहीं । लेकिन बटमालू में 2.15 पर उन्होंने मीर मुस्तफ़ा की लाग छोडी शी क्राज वही पर 2.15 पर श्री एच० ्ल० खेड़ा को लाग मिली । यह भी सही है कि बटमालू ग्राज से नहीं 1965 के जंग में भी यहीं पर इनफिल्टेटर्ज को

भेजा गया था, उस वक्त भी इनफिल्ट्रेजं वहां मिले थे । हमारों जो एडमिनिस्ट्रेशन स्रोर सिक्योरिटी फ़ोर्से है । वहां ज्यादा काम्बिंग करने श्रापरेशन करने की जरूरत है । वह फ़ंडामेंटिलिस्ट्स का गढ़ बना हुश्रा है । उस पर तवज्जह देने की जरूरत है ।

दूसरा जो हमारे साथी ने यह कहा तो जितने भी सँदूल इंस्टीट्यूशंस हैं, चाहे वैकिंग इंस्टीट्यूशन हैं, टेलीकम्युनिकेशन का है, टेलीविजन, रेडियो हैं हमने यहां अपील की है इम्प्लाइज से कि एज ए नेशनल डयटी करें ग्रपनी फ़ैमिली को यहाँ छोडकर । यह उनकी नेशनल ड्यूटी है ग्रव कहते हैं कि देश का झण्डा बुलंद करना है जब यहां भारत का हिन्द्स्तान का हर एक रहने वाला इन्मान डर जाएगा वहां जाने से तो फ़िर कौन जाएगा। यह सिर्फ़ पैरा मिलिट्टी फ़ार्से है, सी० आरं० पी० एफ़० बी० एस० एफ़० का काम नहीं है कि हिन्द्रस्तान का भारत का झण्डा वहां गाडें। किन मुश्किल हालात में उन्होंने वहां काम किया। जब सर्वी होती है, जब बर्फ़ होती है तो 24 घंटे रास्ते में बैठे बैठे वे नेशनल ड्यूटी देते हैं। मैं कहना चाहता हं कि बहुत रिस्ट्रेन से वे काम करते हैं जब लोग कहंते हैं कि ग्रातंकवाद के साथ निपटना है, कहते हैं कर्फ़यू क्यों हो जाता है, तलाशी क्यों होती है। जब ऐसी हरकर्ते होती हैं, जब इन लोगों को कुछ लोग पनाह दें, जब लोग घरों में साभान दें, उनका पता नहीं बतायें तो क्या करेंगे। यह जरूरी है। इसलिए मैं दीपेन घोष जी ने यह कहना चाहता है कि हमारी यंह कोशिश है कि हर एक नेशनल इंस्टीट्युशन जो है चाहे वह बैंक हो या कोई हमारे देश का जो भी निशान है उस निशान को वहां जिंदा रखना है। हमने एक स्पेशल डाइव किया है। हमने अपील की है इम्प्लाइज से चाहे वे वैंकिंग इंस्टीटयशंस से ताल्लुक रखते हों, टेली-कम्युनिकेशन से ताल्लुक रखते हों या किसी सेंट्रेल विभाग से ताल्लुक रखते हों हमने उनसे कह दिया है कि स्पेशल एलाउंस देकर उनकी रक्षा का अलहिदा इंतजाम किया जाएगा, उनको एक सेंटर में रखा

**' 190** 

जाएगा । जो हमारे काश्मीर ब्रफ़ेयर । मिनिस्टर हैं उनसे हमारा कोग्रार्डिनेशन है उनसे हमेशा बात हुन्ना करती है कि क्यों हुमा, कैसे हुमा । उनका काम यह है कि डिफ़रेंट डिपार्टमेंट के साथ काग्रार्डिनेट करके व्यवस्था करें, इतजाम करें, जिस भी मिनिस्ट्री से ताल्लुक हो ताकि सेंट्रल इन्स्टीट्यूशंस वहां रहें। तो उस सिलसिले में हम कोशिश कर रहे हैं कि टेलीविजन भी, रेडियो भी बैंकिंग भी ग्रीर टेली-कम्युनिकेशन ग्रादि वहां रहें । वहां हालात को संभालने की जरूरत है।

दूसरा यह भी कहा गया कि कम्पेन-सेशन क्या है ? जो श्रातंकवाद का शिकार हो गए हैं, जो लोग मरे हैं वहां के गवर्नर ने बहुत अच्छे ढंग से उनके डिपंडेंट्स को एक लाख रुपए के मुम्रावजे का कम्पेन तेशन तय किया है और इसमें कोई डिले नहीं है। हर एक में। जो वह लासे कौल मरा था उनको एक लाख रुपया दिया था और अगर उनके कोई डिपेंडेंट है जो इम्प्लायमेंट चाहते हैं तो वह इम्प्लायमेंट भी वे दे रहे हैं। इसमें कोई ऐसी बात नहीं है।

दूसरा युनिवर्सिटी कैम्पस जो है वहां सिक्योरिटी का पूरा इंतजाम है क्योंकि वहां यूनिवर्सिटी के ग्रंदर रेजीडेंशियल कालोनी है जिसको पूरी की पूरी सिक्योरिटी दी गयो है। दूसरा यहां कुछ साथियों ने कह दिया कि स्टीफन सोलार्ज के साथ नेगोशियेट किया है। हमने यह साफ़ कह किया है, प्राइम मिनिस्टर की तरफ़ से यह

Kashmir is not negotiable. जब पाकिस्तान की प्राइम मिनिस्टर मिसेज भृटटो की तरफ़ से ग्राया तो यहां से भारत सरकार ने यह विल्कुल साफ़ अल्फ़ाज में कह दिया कि जम्मू काश्मीर पर कोई सौदा नहीं हो सकता है। जैसे देश की अखंडता पर कोई सौदा नहीं हो सकता, जम्मू काश्मीर के सवाल पर पाकिस्तान के साथ कोई बात करने का सवाल नहीं है।

Kashmir is an integral part of India. तो इसलिए पाकिस्तान के साथ सफ़ाई ने बात की है। पाकिस्तान के साथ डील करना है जो ट्रेनिंग दे रहा है।

श्रापको यह सोच लेना चाहिए। पिछले तीन महीने से पाकिस्तान में कई इस्यू हैं, मुझे मालूम नहीं, जैसे उनकी अपनी भ्रंदर की लड़ाई कितनी है, पाकिस्तान में कितने पावर सर्टर्स हैं, चाहे आमों है, चाहे प्रेजीडेंट है, चाहे नवाज शरीफ़ है। वहां पी०ग्रो०के० में जाकर बेनजीर ने 10 करोड़ के फ़ंड का ऐलान किया है। ग्रौर जहां वह इन लोगों को ट्रेनिंग दे रहे हैं, इंटरनेशनल प्रेस को वहां लाकर कहते हैं कि यहां यह रिष्युजीज कश्मीर से आये हैं। पर वहां कश्मीर का कोई नहीं गया है।

हमारी आर्म्ड फ़ोर्सेज का बिहेवियर जो है, वह एम्जोम्पलरी है । 1947 से लेकर आज तक कश्मीर में वहीं कोई ऐसी मिमाल नहीं है कि हमारे सेक्यूरिटी फ़ोर्स ने किसी के साथ कोई बदसलूकी की हो, बल्कि उन इलाकों में ग्रस्पतालों का इंतजाम है।

हमारे यहां से कोई पाकिस्तान में या आकृपाईड कश्मीर में रेफ़युजी नहीं गया । लेकिन उन्होंने रेफयुजी कैम्प उसको बताया जहां वह ट्रेनिंग देते हैं ग्रीर उन्हें पैसे देते हैं और सामान देते हैं और उनको भेजते हैं। उसका हमें मुकाबला करना है ब्रीर हमने काफ़ी कोशिश की है कि जितने भी ग्रंदर ग्राने की कोशिश करें, रास्ते पर हमने पुरा इंतजाम हरेक रखा है।

तो यही मेरे ख्याल में सवालात थे, कोई और सवाल नहीं था । तो यह कोशिश होगी, इनके ऊपर जितना दबाव बढ़ ज एगा, उतनी यह कोशिश करेंगे ग्राम ग्रदिमयों को पकड़ने की-उससे हर वक्त यह सवाल हा जाता है, जैसा फ़ोतेदार साहब ने कहा।

फ़ोतेदार साहब रेकार्ड देखें, 13 दिसम्बर से पहले, उस वक्त की जो थ्रापकी कोयलिशन सरकार थी, कांग्रेस ग्रीर रेग्रनल कान्केंप की---

Seventy-five hard-core terrorists were released. I will show you the order,

Statement by

सारे के सारे 75 रिलीज किथे गये । अब एक ऐसी घटना हुई, उसी से सारा माहौल-में यह नहीं कहत हूं कि कैसे कश्मीर की समस्या पैदा हुई, कीन लोग उसके जिम्मेदार हैं?

क्या अपका ख्याल नहीं गया कि नील कंठ गंज, जिसने मकवल भटट को फ़ौसी की सजा दी थी, उसको कैसे सडक पर भारा गया? तीन घंटे तक उसकी लाश किसी ने नहीं उठाई । आपको मालुम है कि टीका लाल टिपल को वहां किसने घर के बाहर कतल किया? उस वक्त किसी श्रादमी वा जमीर नहीं था। उस बक्त यहां जमीर नहीं था।

SHRI MAKHAN LAL FOTEDAR: Are you justifying this?

SHRI DIPEN GHOSH; Your Government had justified it. (Interruptions)

SHRI MUFTi MOHAMMAD SAYEED: I' say that when Nilakanth Ganj oo who was a Judge of the Sessions Court and who had given the death sentence to Maqbool Bhatt, was killed, his body was there for three, four hours. Nobody touched it. When Tikalal Tapiloo was killed near his house, in sPite of the fact that, there were so many people... (Interruptions)

SHRI DIPEN GHOSH: Hartal was observed on the Indepenence Day. (Interrwotions)

श्री मुक्ती मोहम्मड सईद: उस आपका जमीर नहीं था । उस वक्त ग्रापकी सरकार कहां थी? जब श्रापको लोक सभा के चुनाव में 2 परसँट से ज्यादा बोट नहीं ब्राए, उस वक्त सरकार कहां थी ? ... (व्यवधान) में कहता हूं कि जो तबाही हुई, उसके लिए जिम्मेदार कौन है ? . . . (व्यवधान) हरेक बात के लिए तैयार हूं।... (व्यवधान)

श्री माखन लील फोतेदार : आपको गर्म ग्रानी चाहिए। ...(व्यवधान)

Who was responsible?

■ SHRI DIPEN GHOSH: What did you do? On the day of Independence you obsered hartal.

श्री मुफ्ती मोहम्मद सईद : हम किसी के कहने पर यहां नहीं आए । हमें लोगों का मेनडेट मिला है। लोगों के जोर से हम यहां आये हैं । ... (व्यवधान) धा कहते जाइ ये । · . . (व्यवधान) हम श्रापसे डरने वाने नहीं हैं । ... (व्यवधान)

एक माननीय सदस्य : किसने वर्वाद किया ?

• SHRI MUFTI.. MOHAMMAD SAYEED: Seventy-five hard-core terrorists were released. You do not know. Your people were responsible for it.

क्राप प्रपने गिरहवान में देखिये कि क्रापने वहां क्या किया ? आई नो, जो लोग कांग्रेस का, हिंदुस्तान का झंडा उठा रहे थे, उनका श्रापने क्या हाल निया । मैंने वह देखा है ग्रीर ग्राय कहते हैं कि पांच लोगों के छोड़ने से सारी सिचएशन बदल गई है।...(व्यवधान)

जो 75 टैरोरिस्ट्स फ़ारूख अब्दुल्ला की सरकार ने छोड़े थे, उसका कोई सवाल नहीं . . . (व्यवधान ) जो एडमिनिस्ट्रेशन उन्से मिली हुई थी, उसका श्रापके पास क्या जवाब है? ...(व्यवधान) उसके लिए कौन जिम्मेदार है? ... (व्यवधान) .श्रापके .शोर क़रने से कुछ नहीं होगा ।

We cannot tolerate this. (Interruptions) एसं तो बात नहीं चलेगी।...

(व्यवधान)

SHRI\* V. NARAYANASAMY: Madam, what is their plan?

SHRI MUFTi **MOHAMMAD** SAYEED; Mr. Fotedar started all this provocation. Otherwise this would not haVe happened like this. (Interruptions)

SHRI MAKHAN LAL FOTEDAR Madam Chairperson, we asked *thii* question... (Interruptions)

'sft \*r«Kft \*ft§»re srf?: SRPW \*\$ A\*\*, \*£, £ o^ ^ sVfaq; i ... (wraair)

No, this is not the way. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): He is on a point of order. (Interruptions)

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesr); Madam, all of us had kept quite silent when he was speaking and now he is... (Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: I have been listening to them for the last few hours. (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly let the Minister... (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam, I want to say because he has lost his temper... (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have allowed Mr. Fotedar to rise on a point of order. Kindly let him state it. (Interruptions)

SHRI DIPEN GHOSH: Mr. Vice-Chairman, is Mr. Fotedar going to explain under what conditions 126 hardcore terrorists were released during Dr. Farooq Abdullah and Congress (I) Government? Is he going to give a reply on that? (Interruptions) These hardcore terrorists were detained by the Police and they were released by that Government. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Madam (...

SHRI MUFTi MOHAMMAD SAYEED; Madam, he cannot interrupt me like this.

SHRI MAKHAN LAL FOTEDAR: Madam, we asked this question more than... (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him complete his point of order. (Interruptions)

### श्री मुफ्ती नीहुम्मव सईद: कित प्वायट पर बोल रहे हैं ; .. (व्यवधान) ऐसे गोर से नहीं । ... (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The time is now 7. 30 and there are still two items on the Agenda of thf House. The Members should coope rate. Kindly allow him to raise it. If there is no point of order, I will rule it out. I have to hear what it is. Every Member at any point has a right to raise a point of order. If there is no point of order, I will rule it out. Kindly let us hear him. I have allowed him.

SHRI MAKHAN LAL FOTEDAR: Madam Vice-Chairman<sub>(</sub> we asked <sup>tms</sup> question more in anguish than in anger. (*Interruptions*)

SHRI DIPEN GHOSH: Under what rule is he raising the point of order?

SHRI M. A. BABY. Madam, he is making a speech.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please state your point of order, Mr. Fotedar.

SHRI MAKHAN LAL FOTEDAR: Madam, I am coming to that.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh); Madam, kindly let him quote the rule under which he is raising the point of order. Ask him to quote the rule first.

SHRI MAKHAN LAL FOTEDAR: I may tell Mr. Mathur that the Chair does not need any guidance from him. She is very learned. She is an advocate of the Supreme Court and she is an experienced Parliamentarian. Tha very fact that she has permitted ma

[Shri Makhan Lai Fotedar] to speak shows that I have a point *to* make. (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly let us conclude the business of the House. Let him raise the point of order. If there *h* no point of order.

I will rule it out.

SHRI M. A. BABY: Under what rule he is raising his oint of order? Is he raising his point of order under "anguish"? Is it under the rule book?

SHRI MAKHAN LAL FOTEDAR:
Mufti sahib has to learn one thing
from me, how to swallow anger. He
must know about it. He started on a
very good note but ended very pathe
tically. The question is very simple..
(Interruptions)...

. THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have all made your mind's very clear. Now, let him complete it. 1 have allowed him to speak. There is no point in interrupting him. Let him speak. You cannot interrupt every sentence.

SHRI MAKHAN LAL FOTEDAR: Madam Vice-Chairman, we have confined our remarks and clarifications only to the oint of kidnapping of the three persons in Srinagar. I happen to belong to the same State to which the Home Minister also belongs, yet, I am not stating what is actually hap-pening in Kashmir. The Home Minis-ter has referred to certain incident? which took place under the previous Government. I am not holding any brief for the then Kashmir Govern ment but I am only concerned with today's situation. They have to deal with the present situation and it is now for them to govern. In case they cannot govern, they should go. That is the point. It is very simple. Why are they accusing us that We have not done this or that?... (Interruptions)... I am coming to the point of order.

SHRI M. A. BABY; I<sub>s</sub> this his point Df order?

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Let him complete.

SHRI MAKHAN LAL FOTEDAR My point of order is not t<sub>0</sub> create disorder in you but to create ordei amongst you. That is the point Madam, one point is that the Home Minister must confine his speech or his reply to the points of issue. Undei what circumstances and at whose instance these people were kidnapped and what has led to this situation?

SHRI DIPEN GHOSH; Is this his point of order?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is no point of order. The Minisier will reply... (Interruptions)... J have to hear what the Members are saying. I cannot shut out the Members from speaking.

SHRI MUFTi MOHAMMAD SAYEED: I have already made it clear that we have to tackle the problem of Kashmir; we cannot blame you. It is we who are responsible to tackle the problem in Kashmir. I assure you that the present administration in Srinagar has taken a number of effective measures to contain terrorism... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him complete. Kindly don't interrupt him any more. I am not allowing any further interruptions.

SHRI MUFTI MOHAMMAD SAYEED; Madam, there has been a breakthrough as far as checking of infiltrators across the border is concerned. A number of measures have been taken inside the Valley. A number of hide-outs of the militants have been searched and it proved a success. About 875 subversive elements have been arrested. So militants are under tremendous pressure. They have chosen this soft target of kidnapping. We have imposed curfew. The request of the militants was that the curfew should be relaxed. It is not their writ which runs as was the I practice during the previous regime

Now it is the writ of the administra tion... (Interruptions)... You not know the situation. What was situation earlier? Now it is the writ of the Government of India, it is the writ of Mr. Jagmohan, the Governor, it is the writ of the State administration which is running. will not relax curfew when militants ask us to do so. That is not our job. That is what our job is. We will not succumb to any pressure... (Interrup tions)...

Statement

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please don't interrupt the Minister.

Let him complete his reply first (Interruptions)... Now, we shall take up the Commissions of Inquiry (Amendment) Bill, 1990. Shri Mufti Mohammad Sayeed... (Interruptions)... 1 have called the Home Minister... (Interruptions)... The Commissions of Inquiry (Amendment) Bill. I can't force the Minister. If he is willing to make a statement, it is O. K.... (Interruptions)... If he is ready, he can make a statement. I have no objection. But I cannot force the Minister to come forward with any statement. We can now take up the Commissions of Inquiry (Amendment) Bill. If the House magrees, we can pass this Bill without discussion... (Interruptions)... Yes. Mr. Minister.

### COMMISSIONS OF INQUIRY (AM-ENDMENT) BILL, 1990

THE MINISTER OF HOME AFFAIRS (SHRI MUFTi MOHAMMAD SOYEED): Madam, I beg to move:

"That the Bill further to amend the Commissions of Inquiry Act, 1952, as passed by the Lok Sabha, be taken into consideration. " Madam, under sub-section of section 3 of the Commissions of Inquiry Act, 1952, the Central Government or the State Government may appoint a Commission of Inquiry for the purpose of making an inquiry info any definite matter of public importance. Before the Commissions of Inquiry Act, 1952 was amended in 1986, it was obligatory for the appropriate Government under sub-section (4) of section 3 of the Act of 1952 to lay the report of th, e Commission of Inquiry appointed under sub-section (1) thereof before the House of the People or, as the case may be, the Legislative Assembly concerned, together with the Memorandum of ActioK Taken thereon within a period of six months of submission of the report. However, in 1986, it was considered by the previous Government that when a Commission of Inquiry is appointed! to inquire into sensitive matters of public importance such as those having a bearing on defence, national security, personal security cf high dignitaries, friendly relations with foreign powers, the inquiry rsport may contain materials of a highly sensitive nature and, as such, it may not be, in the public interest to lay such reports before the Lok Sabha or the Legislative Assembly of the State. In ordar to cover situations like these, section 3 of the Commissions of Inquiry Act, 1952 was amended by a Presidential Ordinance promulgated on 14-5-86 under subsection (5) and sub-section (6) of section 3 of the Act. The Ordinance was replaced by an Act of Parliament in August 1986. This amendment provided that if the appropriate Government is satisfied that, in the interest of the sovereignty and integrity of India, security of the State, friendly relations with foreign States or in public interest, it is not expedient to lay the report before the Lok Sabha or the Legislative Assembly of the State concerned, the report of the Commis?io<sub>n</sub> of Inquiry may not be so laid provided a notification to that effect is issued within six months of the submission of the re-port and approval of the Lok Sabha or the Legislative Assembly of the State to the notification is obtained.

The presuit Governmer., has reconsidered the matter and is of the view that the people have a right any circumstances and the public to information. A Comra; icn of Inquiry is set up for the purpose of making an inquiry into any definite